

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.228 - IA/330(AHM)2024
in
C.P. (IB)/24(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

Vasudevbbhai Chaturbbhai Patel
Vs
Bank of Baroda & Ors

.....Applicant

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Ms. Pragati Bansal, Adv. for Mr. Ravi Pahwa, Adv.
For the PG : Mr. Mohit Gupta, Adv.
For the HDFC Bank : Mr. Hem Buch, Adv.

ORDER

IA/330(AHM)2024

Ld. Counsel for the Resolution Professional is directed to serve copy of report upon Financial Creditor, Corporate Debtor and respondents. All are directed to file reply within two-weeks.

List for further consideration on 07.06.2024.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)